

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.46/(MAH)/2013
CA No. 207/2013

CORAM:

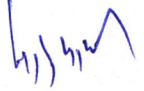
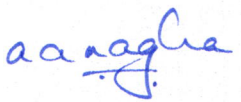
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES: Mr. Hanif Gulamal Somji & Ors.

V/s.
M/s. Wagholistart Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mateesh Athavale	PCB for	
2.	Anagha Anasingaraju	Respondent No. Respondent No. 1,2,3,6,7,9 to 15	
3.	Bala Murngen Nadar	R4 in person	
4.	Rosin George	Adv. for Petitioner.	
5.	Shardul Singh	Counsel for Petitioner	
6.	Hanif Somji	Petitioner	

CA No. 206/2013 in TCP No. 45/397-398/CLB/MB/MAH/2013
CA No. 207/2013 in TCP No. 46/397-398/CLB/MB/MAH/2013
CA No. 208/2013 in TCP No. 47/397-398/CLB/MB/MAH/2013
CA No. 209/2013 in TCP No. 48/397-398/CLB/MB/MAH/2013
CA No. 210/2013 in TCP No. 49/397-398/CLB/MB/MAH/2013
CA No. 211/2013 in TCP No. 50/397-398/CLB/MB/MAH/2013

TCP No. 51/397-398/CLB/MB/MAH/2013
CA No. 212/2013 in TCP No. 52/397-398/CLB/MB/MAH/2013
TCP No. 53/397-398/CLB/MB/MAH/2013

ORDER

1. The Learned Representative for both the sides are present.
2. In this group of cases on the last occasion the arguments of the Learned Counsel of the Petitioner was concluded.
3. Today the Arguments from the side of the Learned Counsel of the Respondent Nos. 1 to 3, 6, 7 and 9 to 15 have also been completed.
4. One more Respondent No. 4 in person is present and pressed to grant leave to represent his case on the next occasion.
5. Although there is an objection from the side of the Petitioner, however, the objection can only be considered on the next date of hearing. Therefore R-4 is directed to be present in person on the next date of hearing not only to represent his matter but to deal with the objections of the Petitioner.
6. On the next day a short counter argument of the Petitioner shall also be heard and thereafter the hearing shall be completed.
7. Adjourned to **25.04.2017 at 2.30 PM.**

Dated: **05.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)